

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:55  
ANSWERED ON:02.12.2003  
DRINKING WATER PROJECT IN KARNATAKA  
SRIKANTA DATTA NARASIMHARAJA WADIYAR

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) Whether some drinking water projects in Karnataka are pending for the clearance of the Central Government.
- (b) if so, the details thereof and the estimated cost of those projects along with the reasons for their pendency; and
- (c) the steps taken or proposed to be taken by the Government to clear those projects expeditiously ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI ANNA SAHEB M.K. PATIL)

(a) Rural Drinking Water Supply is a State subject. The Government of India extends financial assistance to States under a Centrally Sponsored Scheme namely Accelerated Rural Water Supply Programme (ARWSP) to supplement their efforts of taking up rural drinking water supply schemes. Powers to plan, sanction, implement and execute individual rural drinking water supply schemes vest with State Governments. As such, rural drinking water projects need no clearance from Department of Drinking Water Supply, Ministry of Rural Development, Government of India.

(b) & (c) Do not arise.